

REVISED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
UNITED ARTLOGISTICS PRIVATE LIMITED OPERATING IN FINE ART
LOGISTIC SOLUTIONS

(Under Regulation 36A (1) of the IBBI (Insolvency Resolution Process
for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	UNITED ARTLOGISTICS PRIVATE LIMITED CIN: - U74120DL2008PTC176499
2.	Address of the registered office	B-601 NAVIN APARTMENTS, PLOT NO.13, SECTOR 5 DWARKA New Delhi- 110075
3.	URL of website	https://uarclcirp.com/
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Data can be requested from IRP unitedirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	-Minimum net worth 1 cr -Provide Rs. 50,000/- refundable deposit with EOI -Provide EMD of Rs. 5 lakhs along with Resolution Plan -Provide 10 lacs PGB after approval of plan at CoC.
10.	Last date for receipt of expression of interest	3rd June, 2023
11.	Date of issue of provisional list of prospective resolution applicants	13th June, 2023
12.	Last date for submission of objections to provisional list	18th June, 2023 by 18.00 hrs IST
13.	Process email id to submit EOI	unitedirp@gmail.com

For UNITED ARTLOGISTICS PRIVATE LIMITED

MOHIT GOYAL
IRP

Mohit Goyal

Interim Resolution Professional

M/S UNITED ARTLOGISTICS PRIVATE LIMITED

(UNDER CIRP)

(I.P. Regn. No. IBBI/IPA-001/IP-P 02395/2021-2022/13636)

Having valid AFA:-14th June, 2023

E-mail:unitedirp@gmail.com, camohitgoyal@gmail.com

Date: 17.05.2023

Place: New Delhi

अपहृत/गुमशुदा की तलाश



यमरून

सर्व साधारण को सूचित किया जाता है कि एक महिला जिसका नाम: यमरून, पत्नी: अली मोहम्मद, पता: मकान नं. 4345, गली नं. 08, अजीत नगर, गांधी नगर, दिल्ली, उम्र: 65 साल, कद: 5 फुट 2 इंच, रंग: सांवला, चेहरा: गोल, शरीर: मध्यम, नवानावा: हल्के पीले रंग की साड़ी और नंगे पैर है जोकि दिनांक

03.05.2023 को धाना गांधी नगर, दिल्ली क्षेत्र से अपहृत/लापता है। इस संदर्भ में DD No. 75-A dated 04.05.2023 धाना गांधी नगर, दिल्ली में रिपोर्ट दर्ज है। हर संभव कोशिश के बाद भी इस महिला का कोई सुराग नहीं मिल पाया है। अगर किसी को इस महिला के बारे में कोई जानकारी मिले तो कृपया निम्नलिखित फोन नम्बरों पर सूचित करें।

वेबसाइट: <http://cbi.nic.in>

ई-मेल: cic@cbi.gov.in

फोन: 011-24368638, 24368641

फैक्स नं. 011-24368639

DP/4974/SHD/2023

धानाध्यक्ष

धाना: गांधी नगर, दिल्ली

फोन नं: 011-22072761

7065036024

एन के टेक्स्टाइल इंडस्ट्रीज लिमिटेड

पंजीकृत कार्यालय: ओरोस स्क्वायर, प्लॉट नं. 14, 3वां तल, जसोला इंडियन गेट, जसोला, नई दिल्ली-110025

CIN: L17299DL1983PLC63230, टेली: +91 116119393

ईमेल: n.k.textiles123@gmail.com

वेबसाइट: www.nkfil.com

सूचना

एतद्वारा सूचित किया जाता है कि कम्पनी के निदेशक मंडल की बैठक सं. 02/2023-24 कम्पनी के पंजीकृत कार्यालय ओरोस स्क्वायर, प्लॉट नं. 14, 3वां तल, जसोला इंडियन गेट, जसोला, नई दिल्ली-110025 में 30 मई, 2023 (गुरुवार) को 4.00 बजे अप. में निम्न एजेन्डा में पर परिचय के लिये आयोजित की जाएगी।

I. सेबी (सूचनाएं दायित्व एवं उद्घाटन अधिकांश) विनियम, 2015 के विनियम 33 के अनुसार 2023 को समाप्त तिमाही के लिए कम्पनी के केबल विवरण परिणामों को अधिसूचित पर लेते:

II. 31.03.2023 को समाप्त तिमाही वर्ष के लिए कॉर्पोरेट अकाउंटिंग रिपोर्ट के साथ निदेशक के रिपोर्ट पर विचार एवं अनुमति

III. अध्यक्ष की अनुमति से अन्य व्यवसाय पर विचार करने।

बोर्ड के आदेश से, कृते, एन के टेक्स्टाइल इंडस्ट्रीज लिमिटेड

हस्ता/— (बलवीर सिंह) निदेशक

स्थान: नई दिल्ली दिनांक: 16.5.2023

DIN: 00027438

MGF दि मोटर एंड जनरल फाइनेंस लिमिटेड

पंजीकृत कार्यालय: एमजीएफ हाउस, 4/17-बी, आर्या जली रोड, नई दिल्ली-110002

फोन: 23272216-18, 23276872 फैक्स नं. 23274606

ईमेल: mgfild@hotlmail.com, वेबसाइट: <http://www.mgfild.com>

CIN No.: L74899DL1930PLC00208

सूचना

एतद्वारा सूचित किया जाता है कि सेबी (एलओडीआर) विनियम, 2015, के विनियम 29 और 47 के अनुपालन में कंपनी के निदेशक मंडल की बैठक सोमवार, 29 मई, 2023 को कंपनी के पंजीकृत कार्यालय एमजीएफ हाउस, 4/17-बी, आर्या जली रोड, नई दिल्ली-110002 में आयोजित होगी, जिसमें मार्च 31, 2023 को चतुर्थ तिमाही और समाप्त वर्ष के लिए कंपनी के स्टैंडअलोन और समेकित अंकेषित वित्तीय परिणामों पर विचार किया जाएगा।

ट्रेडिंग विंडो शनिवार, 1 अप्रैल, 2023 से चौथी तिमाही और वर्ष के लिए लेखा पेशीकृत वित्तीय परिणामों की घोषणा के 48 घंटे बाद तक बंद कर दी गई है और 31 मार्च, 2023 को समाप्त हो गई है और गुरुवार, 1 जून, 2023 को फिर से खुलेगी।

यह जानकारी बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइट और कंपनी की वेबसाइट www.mgfild.com पर भी उपलब्ध है।

बोर्ड के आदेशानुसार

दि मोटर एंड जनरल फाइनेंस लिमिटेड के लिए

हस्ता/— (एम. के. मदान)

स्थान: नई दिल्ली उपाध्यक्ष, कंपनी सचिव, सीएफओ एवं अगुपुलन अधिकारी

दिनांक: 12.05.2023 ACS-2951

ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी-1)

दूसरा तल, एएससी 33-34-35, सैक्टर 17-ए, चंडीगढ़

मामला सं.: ओए/2085/2022

ऋण वसूली न्यायाधिकरण (विधि) नियमों, 1993 के नियम 5 के उप नियम (ए) के साथ

पठित अधिनियम की धारा 19 की उप धारा (4) के अधीन समन

ईएसएच नं. 16345

पंजाब नेशनल बैंक

वनाम

मै. फेयर्डील एजेंसीज

सेवा में,

(1) मैसर्स फेयर्डील एजेंसीज को इसके प्रोप. गोयल एजेंसीज प्राइवेट लिमिटेड नेहरू गाँव नं.02, अजीत प्रेम, तिला जालंधर, पंजाब के माध्यम से।

(2) मैसर्स गोयल एजेंसीज प्राइवेट लिमिटेड (प्रोप. मैसर्स फेयर्डील एजेंसीज) नेहरू गाँव नं.02, अजीत प्रेम के पास, जालंधर शहर।

(3) श्री अधिनियम गोयल पुत्र स्वामी गोयल, (निदेशक/गारंटर) मकान नं.3-4/8-पी, मोहल्ला नंबर 2, मूल राज रोड, जालंधर कैट।

इसके अलावा: दूसरा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

(4) लोकेश गोयल पुत्र राजेंद्र प्रसाद गोयल, (निदेशक/गारंटर), मकान नं.27, मोहल्ला नंबर 6, जालंधर कैट, जालंधर।

इसके अलावा: दूसरा पता प्रतियादी प्लॉट नंबर 164, एचएसआईसी उद्योग विहार, फेज -4, गुरुग्राम - 122001।

इसके अलावा: तीसरा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

इसके अलावा: चौथा पता प्रतियादी 37 टावर नंबर 1, ट्रम टावर, सेक्टर 65, गुरुग्राम।

इसके अलावा: पांचवां पता प्रतियादी फ्लैट नंबर 3, सेक्टर 50, जी.एफ. और एफ.एफ. (डुब्लेक्स), ब्लॉक नंबर 16, द क्लोन नॉर्थ, निवाण केंद्री, गुरुग्राम-122109।

इसके अलावा: छठा पता प्रतियादी 804, दायप ए, द अभिनंदन सीओएसए लिमिटेड जीएच-08, सेक्टर 51, गुरुग्राम।

5. राजेंद्र पाण्डे गोयल पुत्र स्वामी श्री जुगल किशोर (निदेशक/गारंटर), मकान नंबर 27, मोहल्ला 6, जालंधर कैट, जालंधर।

इसके अलावा: दूसरा पता प्रतियादी प्लॉट नंबर 164, एचएसआईसी उद्योग विहार, फेज -4, गुरुग्राम - 122001।

इसके अलावा: तीसरा पता प्रतियादी 37 टावर नंबर 1, ट्रम टावर, सेक्टर 65, गुरुग्राम।

इसके अलावा: चौथा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

इसके अलावा: पांचवां पता प्रतियादी फ्लैट नंबर 3, सेक्टर 50, जी.एफ. और एफ.एफ. (डुब्लेक्स), ब्लॉक नंबर 16, द क्लोन नॉर्थ, निवाण केंद्री, गुरुग्राम-122109।

6. वीणा गोयल पत्नी सरवत गोयल (निदेशक/गारंटर), निवासी 3-4/8-पी, मोहल्ला नंबर 2, मूल राज रोड, जालंधर कैट।

इसके अलावा: दूसरा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

7. रेखा गोयल पत्नी राजेंद्र प्रसाद गोयल (गारंटर), मकान नं.27, मोहल्ला 6, जालंधर कैट, जालंधर।

इसके अलावा: दूसरा पता प्रतियादी प्लॉट नंबर 164, एचएसआईसी उद्योग विहार, फेज -4, गुरुग्राम - 122001।

इसके अलावा: तीसरा पता प्रतियादी 37 टावर नंबर 1, ट्रम टावर, सेक्टर 65, गुरुग्राम।

इसके अलावा: चौथा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

इसके अलावा: पांचवां पता प्रतियादी फ्लैट नंबर 3, सेक्टर 50, जी.एफ. और एफ.एफ. (डुब्लेक्स), ब्लॉक नंबर 16, द क्लोन नॉर्थ, निवाण केंद्री, गुरुग्राम-122109।

8. वीणा गोयल पत्नी सरवत गोयल (निदेशक/गारंटर), निवासी 3-4/8-पी, मोहल्ला नंबर 2, मूल राज रोड, जालंधर कैट।

इसके अलावा: दूसरा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

9. सोनिया गोयल पत्नी श्री अधिनियम गोयल (गारंटर), निवासी 3-4/8-पी, मोहल्ला नंबर 2, मूल राज रोड, जालंधर कैट।

इसके अलावा: दूसरा पता प्रतियादी मकान नं.32, बसंत हिल्स जालंधर।

10. मैसर्स इंडियन मैसर्स को इसके माहिर श्री राजेंद्र प्रसाद गोयल और श्री अधिनियम गोयल (गारंटर), होशियारपुर रोड, इंडा सिंग, जालंधर के माध्यम से।

समन

चूंकि दिनांक 17.04.2023 को ओए/2085/2022 मामलीय पौढामन अधिकांश/रेव्यूअर के समक्ष सूचबद्ध किया था।

चूंकि, यह मामलीय न्यायाधिकरण राशि 48,44,17,581.25 रूपए (दस्तावेजों की प्रतियों के साथ आवेदन संलग्न है) के ऋणों की वसूली के लिए आपके विरुद्ध दायित्व (गारंटर) में अधिनियम की धारा 19(4) के अंतर्गत कथित आवेदन पर समान/नोटिस जारी किया है।

अधिनियम की धारा 19 की उप धारा (4) के अनुसार, प्रतियादी को नीचे दिए अनुसार निर्देश दिया जाता है:-

(i) समन की सेवा के 30 दिनों के अंदर यह करण बनाना होगा कि जिसके लिए राहत की प्रार्थना की गई है वह ऋण प्रदान नहीं की जाती रहित।

(ii) मूल आवेदन की क्रम संख्या 3ए के अंतर्गत आवेदक द्वारा विनिर्दिष्ट संतियों तथा परिसंपत्तियों के अलावा संतियों तथा परिसंपत्तियों का विवरण प्रस्तुत करना।

(iii) आपको मूल आवेदन की क्रम संख्या 3ए के अंतर्गत प्रस्तुत की गई प्रतिभूति परिसंपत्तियों या ऐसी किसी अन्य परिसंपत्तियों तथा संतियों के साथ लेन-देन और निपटान करने से प्रतिबंधित किया जाता है, साथ जुड़ी हुई संतियों के लिए आवेदन की सुनवाई एवं निपटान लंबित है।

(iv) आप न्यायाधिकरण के पूर्व अनुमति के बिना मूल आवेदन की क्रम संख्या 3ए के अंतर्गत विनिर्दिष्ट या प्रस्तुत किसी परिसंपत्ति या किसी अन्य संतियों, जिस पर प्रतिभूति व्याज सूचित किया है, पर अपने व्यापार के सामान्य कार्यों को छोड़कर विक्री, लेन-देन या अन्याय तरीके द्वारा संतित का हस्तान्तरण नहीं कर सकते हैं।

(v) आप व्यापार के सामान्य कार्यों में प्रतिभूति परिसंपत्तियों या अन्य परिसंपत्तियों तथा संतियों की विक्री द्वारा विक्री प्रक्रिया से वसूली और ऐसी परिसंपत्तियों के ऊपर प्रतिभूति व्याज को धारण करने वाले बैंक या वित्तीय संस्थानों के साथ रूढ़ि गए खाते में ऐसी विक्री प्रक्रिया की राशि को जमा करने के उद्देश्यवादी होंगे।

आपको आवेदक द्वारा प्रस्तुत की गई उस प्रति के साथ लिखित बयान को दायित्व के साथ दिनांक 13.07.2023 को सुप्रीम 10.30 बजे इस इन्टरनल के समक्ष उपस्थित होने का भी निर्देश दिया जाता है, जिसमें असमत् होने पर आवेदन की सुनवाई आपको अनुपस्थिति में कर दी जाएगी।

सं. हस्ताक्षर एवं इस न्यायाधिकरण की मुहर के अधीन 18.04.2023 को जारी किया गया।

हस्ता/— (निदेशक) प्राधिकारी, नया कार्यालय: प्लॉट नं.30/30ए, अरुण टावर, मेन सिविली मार्ग, नरकमण्ड रोड, जसोला नगर, नई दिल्ली या कॉर्पोरेट कार्यालय: प्लॉट नं.58, फेज-IV, उद्योग विहार, मुद्रागण, दिल्ली।

स्थान: दिल्ली दिनांक: 17.05.2023

ह. अधिवक्ता प्राधिकारी, कृते आर्डीएसएलएम का धारण लिमिटेड

हस्ता/— (प्राधिकृत अधिकारी) डीसीबी बैंक लिमिटेड

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UNIVERSAL OFFICE AUTOMATION LIMITED

CIN : L34300DL1991PLC044365
 Regd. Office : 806, Siddharth, 96, Nehru Place, New Delhi 110 011
 Website : www.uniofficeautomation.com email: investor@uoa.hcl.com Phone No : 011-26444812

Extract of standalone Audited Financial Results for the year & quarter ended 31st March, 2023 (Rs/Lacs)

Sl. No.	Particulars	Three Months ended			Year ended		
		31.03.2023		31.12.2022		31.03.2023	
		Audited	Audited	Audited	Audited	Audited	Audited
1	Other Income/Income from operation	3.47	2.30	1.02	10.29	9.46	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	0.92	0.73	(1.57)	(2.73)	(0.14)	
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	0.92	0.73	(1.57)	(2.73)	(0.14)	
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	0.92	0.73	(1.57)	(2.73)	(0.14)	
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	0.92	0.73	(1.57)	(2.73)	(0.14)	
6	Equity Share Capital	1465.27	1465.27	1465.27	1465.27	1465.27	
7	Reserves (Excluding Revaluation reserves as shown in Balance Sheet of previous year)	-	-	-	-1249.47	-1249.47	
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic; 2. Diluted;	0.01	0.01	(0.01)	(0.02)	0.00	

Note:
 1. The above standalone results for the quarter and year ended 31st March, 2023 have been reviewed by Audit Committee and approved by Board of Directors of the Company at its meeting held on May 15, 2023.
 2. The above is an extract of the detailed format of quarterly financial results filed with Stock Exchange under Regulation 33 of SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the stock exchanges website at a link (inseindia.com/corporates) and on the Company's website at www.uniofficeautomation.com

Sunil Kumar Shrivastava
Managing Director

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: 1st Floor, 'Dare House', No.2, N.S.C. Bose Road, Chennai-600 001
 Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE Under Rule 8 (1)

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 13(8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges & expenses before notification of sale.

Sl. No.	Name and Address of Borrower & Loan Account Number	Date of Demand Notice Issued	Outstanding Amount	Details of Property Possessed	Date of Possession
[A]	[B]	[C]	[D]	[E]	[F]
1.	Loan A/c No. X0HEEDL00001774909 & HE02LED00000034777 1. JAMSHED ALAM At: H.NO C12/160 Block C-12, Atm Delhi-110053 Also At: C-6/328, Yamuna Vihar Shahdara, Delhi-110053 2. ANJUM ALAM @ ANJUM JAMSHED At: C-12/160, Yamuna Vihar New Delhi-110053 Also At: C-6/328, Yamuna Vihar Shahdara, Delhi-110053 3. M/S CHAUDHARY JAMSHED ENTERPRISES At: Shop No. 13 Market At C-12, Yamuna Vihar New Delhi-110053 Also At: Choudhary Jamshed Enterprises Through Its AR/ Directors/Proprietors C-12/160, Yamuna Vihar, Yamuna Vihar Shahdara, ATM, Delhi - 110053, Also At: C-6/328, Yamuna Vihar Shahdara, Delhi - 110053 4. SALMAN KHAN At: C-12/160, YAMUNA VIHAR NEW DELHI-110053 Also At: C-6/328, YAMUNA VIHAR SHAHDARA, DELHI - 110053	18-11-2022	Rs. 1,09,64,483/- as on 05-11-2022	Property bearing No. C-12/160, measuring 70 Sq. mtrs. (90 Sq.yds) situated at Block-C-12 Yamuna Vihar, Residential Scheme, Ilaga Shahdara, Delhi, Which is Bounded as Under: east: C-12/159, West: C-12/161, North: gali, South: Service Lane	13-MAY-2023 PHYSICAL

Date: 17/05/2023 Place: DELHI Authorized Officer: Cholamandalam Investment And Finance Company Limited

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: Office No.1, First Floor, Matakhani Metro Tower, Plot No. C-1, Sector-4, Vaishali, Ghaziabad, Uttar Pradesh-201010 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Monu Kumar Kaithi 2. Mrs. Prityanka Kaithi 3. Mrs. Mini Ruban Kaithi (Prospect No. IL10217644)	23-Sep-2022 Rs. 37,78,831/- (Rupees Thirty Seven Lakh Twenty Seven Thousand Eight Hundred Fifty Three Only) Bid Increase Amount Rs. 40,000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing Plot No. C-1002, Block-C, 10th Floor, measuring 900 Sq. Ft. (Carpet Area) & 1125 Sq. Ft. (Built Up Area), Nagar Chimeria, Ghaziabad, Raj Nagar Extension, Ghaziabad, Uttar Pradesh, India-201001	08-May-2023 As On Date 09-May-2023	Rs. 32,14,000/- (Rupees Thirty Two Lakh Four Hundred Only) Earnest Money Deposit (EMD) Rs. 3,21,400/- (Rupees Three Lakh Twenty One Thousand Four Hundred Only)

Date of inspection of property: 16-Jun-2023 1100 hrs-1400 hrs
EMD Last Date: 19-Jun-2023 till 5 pm
Date/Time of E-Auction: 21-June-2023 1100 hrs-1300 hrs

Mode of Payment: EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankauctions.com and pay through link available for the property/ Secured Asset only.

Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879xxxxx followed by Prospect Number, d) IFSC Code:-SCLB036001, e) Branch Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at 316 - Purimina Plaza, Second Floor, GMS - Road, Dehradun-248001 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
1. M/S Ananya Enterprises 2. Mr. Mahesh Chander Babbar 3. Mr. Shyam Sunder Babbar 4. Mrs. Vibhuti Babbar (Prospect No. 765354, 936103, 955062 and 961940)	15-Mar-2022 Rs. 10, 67, 48, 331/- (Rupees Ten Crore Fifty Seven Lakh Forty Eight Thousand Three Hundred Thirty One Only) Bid Increase Amount Rs. 9,50,000/- (Rupees Nine Lakh Fifty Thousand Only)	All that part and parcel Schedule - A: All that property bearing municipal no. 11 (11-A, New No. 83), Kaildas Road, Dehradun measuring 579.21 Sq. Mts. Schedule - B: All that property bearing municipal no. 11 (11-A, New No. 83), Kaildas Road, Dehradun measuring 854 Sq. Mts. Schedule - C: All that property bearing, no. 11 (11-A), Kaildas Road, Dehradun measuring 607.56 Sq. Mts. out of which covered area is 29.64 Sq. Mts. Schedule - D: All that property bearing municipal no. 11 (11-A, New No. 81), Kaildas Road, Dehradun measuring 850 Sq. Mts. having covered area of 26 Sq. Mts. Schedule - E: All that property bearing municipal no. 11 (11-A, New No. 81), Kaildas Road, Dehradun measuring 150 Sq. Mts..	23-Mar-2023 As On Date 09-May-2023	Rs. 9,90,00,000/- (Rupees Nine Crore Eighty Lakh Only) Earnest Money Deposit (EMD) Rs. 96,00,000/- (Rupees Ninety Six Lakh Only)

Date of inspection of property: 05-Jun-2023 1100 hrs-1400 hrs
EMD Last Date: 07-June-2023 till 5 pm
Date/Time of E-Auction: 09-June-2023 1100 hrs-1300 hrs

Mode of Payment: EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankauctions.com and pay through link available for the property/ Secured Asset only.

Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879xxxxx followed by Prospect Number, d) IFSC Code:-SCLB036001, e) Branch Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: Dehradun **Date:** 17-May-2023 **Sd/-Authorized Officer,** IIFL Home Finance Limited

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

DCB BANK

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned in below table calling within named borrowers, co-borrowers/ guarantor to repay the amount mentioned in the notice being an amount as detailed mentioned in table given hereunder within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Ordinance read with Rule 9 of the said Rules on the dates mentioned as below.

The borrower, Co-Borrower/ guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for an amount as mentioned in the demand notice and further interest thereon.

Sl. No.	Agreement No	BORROWER, CO-BORROWER/ GUARANTORS & LEGAL HEIRS NAME	Date & Amount of Demand Notice	Property Description	Date of Possession
1.	DRBLDE004451580 and DRBLDE00523101	MEHBOOB KHAN and MRS BATOOLAN	28-01-2023/ Rs.63,25,589.63/- Due as on 28-01-2023	JANTA FLAT NO. A-240 FF DDA FLATS KALKAJI, NEW DELHI - 110019	10-05-2023
2.	DRBLDE00480528 and DRBLDE00513846	MR PANKAJ KUMAR and GUPTA, ANAND ARTS and DEEPA GUPTA	11-05-2022/ Rs.22,46,454.59/- Due as on 11-05-2022	H-4/2, GALI NO 5, BRAHAMPURI, SHASTRI PARK, NEW DELHI-110053.	12-05-2023

Date: 17.05.2023
Place: DELHI-NCR

Sd/-
 Authorized Officer
 DCB Bank Limited

ADITYA BIRLA CAPITAL

ADITYA BIRLA FINANCE LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat-362 266.
 Corporate Office: 10th Floor, R Teck Park, Nirfon Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, Maharashtra.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

The undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Act and in exercise of powers conferred under Section 13(2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/ are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to ABFL within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to ABFL by the said Borrower's respectively.

Sl. No.	Name and Address of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immovable property
1.	Sarvesh Mittal, S/o. Naresh Mittal -Contact No. 955577910	17 th April, 2023 & 08 th April 2023	All that Piece & Parcel of Plot Bearing M.C.E.No. 316 A, Land Area Measuring 26.4 Sq. Yds. out of Kharsa No. 1548/2(0-13), 1549 (1-5), Situated in Ward No. 06, In the Area of Village Faridabad, Tehsil & District. Faridabad, Haryana. -> BOUNDARIES :- + East: 26 Feet Road; + West: Plot Ramchandra; + North: Kanhaiya Kumar; + South: 14 Foot Path
2.	Prerna Mittal, W/o. Sarvesh Mittal ADD. 1: H. No. 10, 2 nd Floor, Jankari Gali, Main Market, Old Faridabad, Haryana-121 002; ADD. 2: Shop No. 316 A, Main Market, Ward-6, Palwal, Old Faridabad, Haryana-121 002; ADD. 3 : Kharsa No. 1548/2, Mauja Faridabad, Haryana-121 001 LAN: ABND ST300000552300	Total D/O. Dues Amt. ₹ 26,94,225/- as on 15.04.2023	

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower(s) fail to make payment to ABFL as aforesaid, then ABFL shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower's / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of ABFL. That please note that this is a final notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that ABFL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Sd/-
 Authorized Officer
 ADITYA BIRLA FINANCE LIMITED

Place: Faridabad, Haryana
Date: 17.05.2023

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

DCB BANK

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned in below table calling within named borrowers, co-borrowers/ guarantor to repay the amount mentioned in the notice being an amount as detailed mentioned in table given hereunder within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Ordinance read with Rule 9 of the said Rules on the dates mentioned as below.

The borrower, Co-Borrower/ guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for an amount as mentioned in the demand notice and further interest thereon.

Sl. No.	Agreement No	BORROWER, CO-BORROWER/ GUARANTORS & LEGAL HEIRS NAME	Date & Amount of Demand Notice	Property Description	Date of Possession
1.	DRHLAGR00544831	MR MOHAMMAD SHAFIQ and NASREEN BEGAM	12-04-2023/ Rs.23,02,327/- Due as on 12-04-2023	PROPERTY AT PLOT NO.-23, NAGAR NIGAM NO.-43D/LK./23, KHASRA NO.-84 & 91 (PART), LAXMI KUNJ, MAJUJA LAKHANPUR, AGRA, UTTAR PRADESH - 282007	10-05-2023
2.	DRBLAGR00543058	SANJEEV KUMAR, MANISH KUMAR and UMA DEVI	15-03-2023/ Rs.55,68,689/- Due as on 15-03-2023	PROPERTY AT PART OF PLOT NO.-10, KHASRA NO.-190 (PART), GANESH VIHAR COLONY, MAUZA MAGHTAI, AGRA UTTAR PRADESH-283105	10-05-2023
3.	DRHLNOI00447567, DRBLAGR00558429 and DRBLAGR00524373	NAGENDRA SINGH CHAUHAN and KUMARI MADHUBALA	15-03-2023/ 20,33,515.62/- Due as on 15-03-2023	RESIDENTIAL PROPERTY SITUATED ON HOUSE NO. E-58, AT KHASRA NO.- 41-46, 48-51, 53 PART, 54 & 58-61, MARUTI PRAWASHAM NAGLA KALI, TEHSIL & DISTT. AGRA, AGRA UTTAR PRADESH - 282001	10-05-2023
4.	DRHLAGR00553962	DHARMVEER SINGH and SHASHI	14-02-2023/ 17,19,027/- Due as on 14-02-2023	PROPERTY AT PLOT NO.-45, KHASRA NO.- 227 (PART), RADHEY DHAM COLONY, MAUZA KALAL KHARIA, AGRA UTTAR PRADESH - 283125	10-05-2023

Date: 17.05.2023
Place: DELHI NCR, UTTAR PRADESH

Sd/-
 Authorized Officer
 DCB Bank Limited

HERO FINCORP LIMITED

CIN: U74899DL1991PLC046774
 Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
 Tel: 011-49487150 Fax: 011-49487150 Email: litigation@herofincorp.com
 Website: www.herofincorp.com

"APPENDIX-II-A" (SEE PROVISO TO RULE 6 (2)) SALE NOTICE FOR SALE OF MOVABLE PROPERTY E-AUCTION SALE NOTICE FOR SALE OF MOVABLE PROPERTY IN TERMS OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 6(2) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrowers (B) that the below mentioned movable property mortgaged / charged to the Secured Creditor (Hero Fincorp Limited), the physical possession of the below mentioned movable property has been taken by the Authorized Officer of Secured Creditor (Hero Fincorp Limited), will be sold on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" on below mentioned date, for recovery of amount as mentioned below, due to the Secured Creditor from the Borrower. The Reserve Price is mentioned below and the earnest money to be deposited is mentioned respectively.

Name of the Borrower (B) / Guarantors (G) / With Address	Description of Machinery	Reserve Price (RP)
1. M/s Skylark Metallic India, having its Registered Office at: Agri land 2, Biswas out of Kharsa No. 113 4 1, 12 Biswas out of Kharsa No. 113 4 2 0-9, 113 5 1 0-3, Revenue Estate, Mundka, West Delhi, Delhi- 110041, and also at: 92/24/2 Village Mundka, New Delhi- 110041 and also at: B-1/214, Ground Floor, Paschim Vihar, West Delhi, Delhi- 110063.	S. Machine Type/ Model Number 1. Double Action Deep Drawing Press 250 Ton 2. Double Action Power Press Machine 100 Ton 3. Swastik Make Power Press Machine Capacity 10 ton 4. Swastik make heavy duty 30 ton Power Press Machine 5. Pipe Cutting Machine 6. Pipe Bending Machine 7. Ston Power Press Machine 8. Swastik Make Steel Fabricated Edge Cutting Machine	Rs. 10,10,000/- EMD Amount 10% of the Reserve Price Rs. 1,01,000/- Incremental Amount Rs. 50,000/-

Outstanding Dues for which property is being sold: Rs.93,53,488.39/- (Rupees Ninety-Three Lakhs Fifty-Three Thousand Four Hundred and Eight-Eight and Thirty-Nine Paise only) due as on 05.01.2022 along with interest and other charges

Date/Time of On-Site Inspection of Property with Name of Authorized Officer: On or Before 05.06.2023 10.00 AM to 5.00 PM Authorized Officer: Mr. Sanjeev Kumar, Mob: 9999300998 Email: sanjeev.kumar@herofincorp.com You can also contact: Mr. Ramesh Giri, Mob: 9643468804 Email: ramesh.giri@herofincorp.com

Last Date for submission of EMD and Request letter of participation, KYC, Documents, Pan Card, Proof of EMD etc.: On or before 06.06.2023 upto 5.00 PM and EMD through RTGS/NEFT

Date and Time of E-Auction with auto-extension of 5 minutes each: 07.06.2023 Time: 10.00 AM to 1.00 PM

The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft / Pay order in the Account No.0003010016156, Name of the Beneficiary: "Hero Fincorp Limited", IFSC Code: HDFC0000003

Terms and Conditions of the E-Auction:
 1. E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online".
 2. The E-Auction will be conducted through M/s E-Procurement Technologies Ltd. (Helpline No.): 9173528727, 07961200576 / 544/594/596/531/583/569, 6351896643 and E-mail on support@auctiontger.net/maulik.shrimali@auctiontger.net) at their web portal https://sarfaesi.auctiontger.net.
 3. There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquires regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property right to submitting their bids. In this regard, the E-Auction advertisement does not constitute and will not be deemed to constitute an commitment or any representation of Hero Fincorp Limited.
 4. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: https://sarfaesi.auctiontger.net.

Date: 17.05.2023, Place: New Delhi Sd/- Authorized Officer, Hero Fincorp Limited

AMCO INDIA LIMITED

CIN : L74899DL1987PLC029035
 Regd. Office : 10785, Shop No. GF-7, Jhandewalan Road, Roxine Bazaar, Nabh Karm, New Delhi-110055
 Corporate Office : C 53-54, Sector 57, Noida, U.P 201301
 Email : amco.india@gmail.com, Website : www.amcoindialimited.com

NOTICE TO PHYSICAL SHAREHOLDERS-FURNISHING PAN, KYC AND NOMINATION DETAILS

The Securities & Exchange Board of India (SEBI) vide its Circular No. SEBI/HO/MIRSD/MIRSD/RTAMB/PI/CIR/2021/655 dated November 3, 2021 has mandated for furnishing/ updating PAN, KYC and Nomination details by all the holders of physical securities in listed Company. The forms required to be submitted for updating respective details are mentioned below :

S. No.	Purpose of Form	Form
1.	PAN, KYC (Bank details, Mobile No., Email Id, Address, Signatures)	Form ISR - 1
2.	Confirmation of Signature	Form ISR - 2
3.	Nomination	Form SH-13 (For registration of Nomination) Form ISR-3 (Declaration for opting out from Nomination) Form SH-14 (For cancellation or change in existing nomination)

Shareholders holding shares in physical form are requested to submit the duly filled Forms as mentioned above along with the related proofs to the Registrar and Transfer Agent (RTA) at the below mentioned address at the earliest.

Bestal Financial & Computer Services Private Limited
 BEETAL HOUSE, 3rd Floor, 99, Madangiri, Behind LSC, New Delhi-110062.
 Ph. : 011-29961281-283, 26051661, 26051064; Fax : 011-29961284
 Email : investor@bestalfinancial.com

The aforesaid forms can also be downloaded from the website of the Company at www.amcoindialimited.com.

Consequences of non-Compliance with SEBI Circular
 The folios wherein any one of the said document / details are not available on or after October 01, 2023, shall be frozen by the RTA.

After December 31, 2025, the frozen folios shall be referred by the RTA / Company to the administering authority under the Benami Transactions (Prohibitions) Act, 1988 and or Prevention of Money Laundering Act, 2002.

For Amco India Limited
 Suresh Kumar Gupta
 Managing Director

Date : 16.05.2023
Place : Noida, U.P.

FORM-3 [See Regulation - 15(1)(a)] / (16/3) DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)

1st Floor, SCO 33-34/35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)
 CASE No. OA/221/2022

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993 Exh. No. 17395

PUNJAB NATIONAL BANK Vs. RIDDHIMA TILGOTA (ORIENTAL BANK OF COMMERCE) Vs. TILGOTA

To,
 (3) M/s Dwarakadhish Projects Pvt. Ltd., Corporate Office Suit No. 17, Second Floor Nines City Mart Sohna Road Gurgaon - 122018 Also at: M/s Dwarakadhish Projects Pvt.Ltd. Registered Office 707 Gopal Heights, D9 Netaji Subhash Place Pitampura Delhi, Central Delhi

SUMMONS

WHEREAS, OA/221/2022 was listed before Hon'ble Presiding Officer/Registrar on 17-04-2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 43,20,76.56 (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
 You are also directed to file the written statement with a copy thereof